

- (b) the details of underground and over-ground caverns in the country with their capacity;
- (c) whether Government has identified places to store petroleum reserves;
- (d) if so, whether Vishakhapatnam from Andhra Pradesh has been chosen for this purpose; and
- (e) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) Abu Dhabi National Oil Company (ADNOC), UAE and Saudi Aramco, Saudi Arabia have shown interest in participating in Phase II of India's Strategic Petroleum Reserves (SPR) programme. However, so far, they have not shared any proposal with ISPRL.

(b) to (e) ISPRL has established SPR facilities with total capacity of 5.33 Million Metric Tonnes (MMT) at 3 locations, namely (i) Vishakhapatnam (1.33 MMT), (ii) Mangaluru (1.5 MMT) and (iii) Padur (2.5 MMT). Government has given 'in principle' approval for establishing two additional SPR facilities with total storage capacity of 6.5 MMT at two locations namely (i) Chandikhol in Odisha (4 MMT) and (ii) Padur in Karnataka (2.5 MMT).

Handing over ONGC and OIL fields to private sector

1200. SHRI BHUBANESWAR KALITA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that last year Directorate General of Hydrocarbons (DGH) had identified some oil producing fields of public sector oil companies like ONGC and OIL and decided to hand over the fields to private operators;
- (b) if so, the details thereof;
- (c) whether it is also a fact that the ONGC had strongly countered the proposal with its own proposal on the same terms and conditions of Government; and
- (d) if so, whether Government had given any green signal to ONGC and if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (d) Directorate General of Hydrocarbons (DGH) studied and evaluated

various options for enhancement of domestic production of oil and natural gas in consultation with various stakeholders including ONGC and OIL. The options included another round of Discovered Small Field bid, Technical Service Contract Model and Farming-in Model. Meanwhile, ONGC and OIL initiated actions to implement Production Enhancement Contracts through induction of private participation.

Revenue through sale of petroleum products

1201. DR. BANDA PRAKASH:

SHRI SANJAY RAUT:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that Government has gained ₹ 15,00,000 crores through the sale of petroleum products; and

(b) if so, in which sector the amount mopped up will be spent or has been spent?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) The details of the amount paid by the Oil Marketing Companies (OMCs) to the exchequer (Central/State Government) on sale of petroleum products during the year 2017-18 are as below:—

OMCs	Amount paid (₹ crore)
IOCL	1,90,670.00
BPCL	89,725.13
HPCL	69,751.51
TOTAL	3,50,146.64

Gas pipeline network across the country

1202. SHRIMATI AMBIKA SONI:

DR. T. SUBBARAMI REDDY:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government has decided to spread gas pipelines across the country, through massive network for transportation;

(b) if so, the details thereof;